

TO BE PUBLISHED IN PART II, SECTION 3(1) OF THE GAZETTE OF INDIA

**GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES**

NEW DELHI: DATED THE 15th November, 1976.

NOTIFICATION
(INCOME-TAX)

1555 (F.No.191/29/76-IT(AI):

In exercise of the powers conferred by sub-section(1) of Section 121 of the Income-tax Act, 1961 (49 of 1961), the Central Board of Direct Taxes hereby direct that the following amendment shall be made in the Schedule appended to its notification No.1394 (F.No.187/2/74-IT(AI) dated the 13th July, 1976 :-

- (a) in the entries in Column-(3), against item 5B of the said Schedule, the following shall be omitted:-

"J. A-I Ward."

- (b) in Column (3), against item 5C of the said Schedule, the following item shall be inserted after item No.1:-

"JA. A-I Ward."

This notification shall take effect from 15th November, 1976.

(M. SHARMA)
UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(R&S)/(PFDR)/(Inv.), New Delhi.
3. Director of CMI Services (Income-tax), Ist Floor, Aiswari-Chalib, Mata Sundri Lane, New Delhi (3 copies).
4. Director (Sal. Call), Dto. of Inspection (Inv. Spl. Call), 4th Floor, Super Bazar, Con. Circus, New Delhi.
5. All Officers & Sections of I.T. Wing of C.A.D.T.
6. Comptroller & Auditor General of India (20 copies).
7. Bulletin Section of Dto. of Inspection (MISD), New Delhi (3 copies).
8. Director of Training, IAS (Direct Taxes), Staff College, Nagpur, (3 copies).

TO BE PUBLISHED IN PART II SECTION 2(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
DEPARTMENT OF REVENUE & LANDING
(REVENUE WING)

NEW DELHI: DATED THE 15th November, 1976.

NOTIFICATION
(INCOME TAX)

No.1556 (F.No.176/60/76-IT(AI) : In exercise of the powers conferred by sub-section (2)(b) of Section 89F of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies three Diganbar Jain Barba Mandirs, Ladnun (Rajasthan) to be a place of public worship of renown throughout the State of Rajasthan for the purposes of the said section.

52/-
(M. SEASITRI)

UNDER SECT. TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

No.1556 (F.No.176/60/76-IT(AI)

Copy forwarded to:-

1. The Commissioner of Income-tax, Rajasthan, Jaipur, with reference to his letter No.SIR/80-G/26/76-77/1166 dated 28th October, 1976.

He is requested to check up the position regarding the utilisation of the donations of by obtaining relevant accounts from the respective religious authorities every year.

2. All other Commissioners of Income-tax.
3. The Secretary, Diganbar Jain Barba Mandir, P.O.Ladnun, Distt. Nagaur, (Rajasthan). The accounts of receipts and expenditure regarding repairs and renovations may be kept separately and submitted to the Commissioner of Income-tax, Rajasthan, Jaipur annually.
4. The Comptroller & Auditor General of India, New Delhi.
5. All Chambers of Commerce in Rajasthan

52/-
(M. SEASITRI)

UNDER SECT. TO THE GOVERNMENT OF INDIA

NOT FOR ISSUE

(L.V. RAMAN)

ASSISTANT DIRECTOR OF INSPECTION
DEPARTMENT OF INSPECTION (RSP)

No.00/ITR/1540/400/RSP/76

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 15th November, 1976.

N O T I F I C A T I O N
(INCOME TAX)

1555 (F.No.191/25/76-IT(AI): In exercise of the powers conferred by sub-section (1) of Section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby direct that the following amendment shall be made in the Schedule appended to its notification No.1394 (F.No.187/2/74-IT(AI) dated the 15th July, 1976:-

a) in the entries in Column-(3), against item 5B of the said Schedule, the following shall be omitted:-

"3. A-I Ward." ;

b) in Column (3), against item 5C of the said Schedule, the following item shall be inserted after item No.1:-

"1A. A-I Ward."

This notification shall take effect from 15th November, 1976.

Sd/-

(M.SHAESTRI)

UNDER SECY. CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road, Mayapuri, Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. Directors of Inspection (IT)/(RAS)/(P&PR)/(Inv.), New Delhi.
3. Director of O&M Services (Income-tax), 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
4. Director (Spl. Cenll), Dte. of Inspection (Inv. Spl. Cell), 4th Floor, Super Bazar, Con.Circus, New Delhi.
5. All Officers & Sections of I.T.Wing of C.B.D.T.
6. Comptroller & Auditor General of India (20 copies).
7. Bulletin Section of Dte. of Inspection (RS&P), New Delhi (5 copies).
8. Director of Training, IRS (Direct Taxes), Staff College, Nagpur (5 copies).
9. Shri M.B.Rao, Joint Secy., Ministry of Law, Justice & Company Affairs (Department of Legal Affairs).

Sd/-

(M.SHAESTRI)